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CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No. 540/2019

Date of Decision:- 01.08.2019

CORAM: DR. BHAGWAN SAHAI, MEMBER(A)
RAVINDER KAUR, MEMBER (J)

Priyesh Bheda, IRS, Male,
Aged 48 years,
Son of Shri Kishore Meghji,
Presently posted at Office of
Commissioner of G S T, Audit-11,
30th floor, World Trade Centre,
Cuffe Parade,
Mumbai - 400005. *Applicant*

(In person)

VERSUS

- 1 The Union of India,
through the Secretary,
Dept. of Revenue.
Ministry of Finance,
R. no. 128B, North Block,
New Delhi 110 001.

- 2 The Commissioner of G S T,
Audit-II, 30th floor,
World Trade Centre,
Cuffe Parade, Mumbai - 400005

- 3 Shri Suresh Mukheria,
IRS, Joint Commissioner of GST,
Plot no. 36-37,
Sector-32,
Gurugram - 122 001 *Respondents*

ORDER (ORAL)
PER: RAVINDER KAUR, MEMBER (J)

The applicant, Shri Priyesh Bheda has
filed the present OA under Section 19 of the
Administrative Tribunals Act, 1985 seeking the

following reliefs:

"(a) The Hon'ble Tribunal be pleased direct the Respondents to grant promotion to the Applicant to the J A G Post of Joint Commissioner w. e. f. 30-03-2017, i.e. the date on which his junior was promoted.

(b) The Hon'ble Tribunal be pleased to allow arrears of salary from the date of promotion of the immediate junior, i.e. w. e. f. 30-03-2017.

(c) Allow the cost of this application to the applicant.

(d) Pass such other orders or reliefs as deemed fit and proper in the facts and circumstances of the case in the favour of the applicant and against the Respondent Department."

2. We have heard the applicant in person at the admission stage. He has brought to our notice that his representation dated 24.01.2019 is still pending with the respondents. It would meet the ends of justice if the necessary directions are issued to the respondents. Accordingly, respondents are directed to dispose of the representation of the applicant dated 24.01.2019 vide reasoned and speaking order within a period of four weeks and to communicate the order so passed to the applicant within two weeks. Accordingly, the OA stands disposed of. No order as to costs.

(Ravinder Kaur)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

g.m.